

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FORM NO.4
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWHATI BENCH ::::: GUWAHATI

Original ORDER SHEET
APPLICATION NO 81 OF 200

Applicant (s) Do (Mrs) Natasha Verma

Respondent(s) U. O. T. 90s

Advocate for Applicant(s) M. Chandan, N.D., Goswami

Advocate for Respondent (s) Case

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form but not in time. Consideration Petition is fixed for 28.3.01 M. P. No. 56422051 or Reg. No. 56422051 PC/2001 Dated 23/2/01 along with received 23/2/01</p>	28.2.2001	<p>Heard Mr. M. Chanda, learned counsel for the applicant. The application is admitted. Call for the records returnable by four weeks. List it on 28.3.01 for orders.</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>2. 2 - 2001 ice of Notice to the agents fixed on 22-2-01 Dated 12.3.01 vice report are awarded.</p> <p><i>[Signature]</i> 27.3.01</p>	28.3.2001	<p>Three weeks time allowed for filing of written statement List it for orders on 25.3.01.</p> <p><i>[Signature]</i> Vice-Chairman</p>
	2.5.	<p>Pass over to 25/3/2001. B.L. F.T. 2.5.</p>

OA 81/2001

2
Relates to Nagaland
Case Mixed Circuit
Sitting at Kohima.

At
21/5/2001

31.5.01
(Kohima)

Mr A.Deb Roy, learned Sr.C.G.S.C
requires four weeks time to file
written statement. Prayer allowed.

List on 2.7.2001 for hearing.
In the meanwhile the applicant may
file rejoinder, if any.

K. I. Charn
Member

① Notice duly served
on R.No. 3 & 4.
② No. written statement
has been filed.

By
29.6.01

nm

2.7.2001

Mrs. N.D.Goswami appearing on behalf of
Mr. M.Chanda, learned counsel for the applica-
and Mr. A.Deb Roy, learned Sr.C.G.S.C. for the
respondents both pray for adjournment of the
case for personal reasons.

Accordingly, the case is adjourned to
3-8-2001 for hearing.

K. I. Charn

Member

bb

3.8.01

Judgment delivered in open Court.
Kept in separate sheets. Application
disposed of. No costs.

h
Vice-Chairman

23.8.2001
Copy of the judgment
has been sent to the
D.P.C.C. for early
transmission to the
applicant as well as
to the Sr.C.G.S.C. by
the Registrar.

lm

h

4

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. **81 of 2001**

Date of Decision **3.8.01**

Dr.(Mrs.) Natasha Verma.

Petitioner(S)

Mr.M.Chanda, Mrs.N.D.Goswami.

Advocate for the
Petitioner(s)

...Versus...

Union of India & Ors.

Respondent(s)

Mr.A.Deb Roy, Sr.C.G.S.C.

Advocate for the
Respondent(s)

THE HON'BLE

MR.JUSTICE D.N.CHOUDHURY, VICE-CHAIRMAN

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble : **VICE-CHAIRMAN**



CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.81 of 2001

Date of Order: This the 3rd Day of August 2001.

HON'BLE MR.JUSTICE D.N.CHOUDHURY, VICE-CHAIRMAN

Dr.(Mrs.) Natasha Verma
Wife of Dr.N.K.Singh
Working as a Medical Officer
in 31 Assam Rifles.
C/O.99 APO.

By Advocate Mr.M.Chanda, Mrs.N.D.Goswami, Mr.G.N.Chakraborty.

-Vs-

1. Union of India
Through the Secretary to the Government
of India, Ministry of Health and Family Welfare,
New Delhi.
2. The Secretary to the Government of India,
Ministry of Home Affairs,
New Delhi.
3. The Director General of Assam Rifles,
Headquarters, Shillong-793011
4. The Deputy Director (Admn)
Assam Rifles, Shillong-11

By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.

O R D E R.

CHOUDHURY J.(V.C.):

The issue relates to choice posting of one's own choice. On the recommendation of the UPSC the applicant was appointed as Medical Officer in the Central Health Service on the basis of special Recruitment for Assam Rifles by the order dated 1.4.99 and posted at 31 Assam Rifles. The applicant is a married lady having a 2 years old baby and the husband of the applicant is also private Medical practitioner who is residing at Aligarh. By this application the applicant has sought for direction for transfer and posting at Aligarh or New Delhi. Presently the applicant is serving at Zakhma in District of Kohima in the State of

Nagaland, Zakhma is situated in a high attitude and also in a remote insurgency area the applicant is facing difficulty in her stay at Zakhma with her two years old baby. The applicant stated that since posting at Zakhma she started facing frequent attack of Bronchial Asthma she is finding it difficulty to cope in a insurgency prone area alongwith 2 years baby. The applicant in this application referred to the Government Policy for providing facilities for the Central Government Civilian Employees serving in the North Eastern Region. As per policy the Central Government Civilian Employees who has rendered less than ten years service is entitled to choice station posting on completion of three years fixed tenure in North Eastern Region, the applicant has completed about 2 years service in N.E. Region therefore, her case should also be considered for her posting at choice station posting in exceptional case.

I have heard learned counsel for the parties at length.

Be that as it may the applicant is facing some personal problems in staying alone, with her two years old baby in a remote insurgency area. In the facts and circumstances the ends of justice will be met if the applicant is directed to make a fresh representation before respondent No.3, the Director General of Assam Rifles, Headquarters, Shillong narrating her grievances to consider the same as per Rule. Accordingly, we order the applicant to file representation within four weeks from the date of receipt of the order and if such representation is filed within the time prescribed, the respondent No.3 shall consider the same justly and fairly and pass a reasoned order thereon as expeditiously possible

at any rate within four months from the date of receipt of this order. The respondents is ordered to pass a reasoned order accordingly and communicate the same to the applicant.

Application is disposed of to the extent indicated. There shall however, no order as to costs.


(D.N.CHOUDHURY)

VICE-CHAIRMAN

LM

WB
6/2/01

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :::: GUWAHATI

(An application under Section 19 of the Administrative
Tribunal Act, 1985)

Filed by Advocate application
through Adv. Gross
Advocate
16/12/2001

Title of the Suit : O.A. No. 81 /2001

Dr.(Mrs) Natasha Verma : Applicant.

-Vs -

Union of India & Others : Respondents.

I N D E X

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Filed by

Advocate.

Natasha Verma

2nd on

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH ::::: GUWAHATI

(An application under Section 19 of the Administrative
Tribunal Act, 1985).

O.A. NO. _____/2001

BETWEEN

Dr. (Mrs) Natasha Verma

Wife of Dr. N.K. Singh

Working as a Medical Officer

in 31 Assam Rifles

c/o 99 APO. Applicant.

- AND-

1. Union of India

Through the Secretary to the

Government of India,

Ministry of Health and Family Welfare,

New Delhi.

2. The Secretary to the Government

of India, Ministry of Home Affairs,

New Delhi.

3. The Director General of Assam Rifles,

HeadQuaters, Shillong -793011.

4. The Deputy Director (Admn)

Assam Rifles, Shillong -11.

..... Respondents.

Natasha Verma

DETAILS OF APPLICATION

1. Particulars of order(s) against which this application is made :

This application is made not against any particular order but praying for a direction to the respondents for transfer and posting of the applicant in her choice station namely (1) Aligarh, CGHS/P&T Dispensary Ord or (2) New Delhi, CGHS/ P&T Dispensary on extreme compassionate Ground and also in the light of the office Memorandum issued under letter No. 20014/ 3/83-E.IV dated 14.12.83 issued by the Government of India, Ministry of Finance, New Delhi and also in terms of the subsequent O.M. dated 1.12.1988 and 22.7.98 issued by the Ministry of Finance, Department of Expenditure .

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant declares that the application is within the limitation prescribed under Section 21 of the Administrative Tribunals Act, 1985 .

4. Facts of the Case.

4.1 That your applicant is a Citizen of India and as such she is entitled to all the rights and protection and privileges as guaranteed under the Constitution of India.

Contd.....

Natalia Verma

4.2 That your applicant was selected by the Union Public Service Commission in the month of April 1999 for the post of Medical Officer thereafter, applicant was appointed by the Ministry of Health & Family Welfare and she was joined on 1.4.99 and posted at 31 Assam Rifles, Lakhra Under DGAR Shillong on 18.4.99. Thereafter petitioner was transferred and posted at Nagaland, Zakhma in the month of August, 2000 at 29 Assam Rifles. She is now serving at 29 Assam Rifle, Zakhma, in the State of Nagaland.

Copy of the appointment letter dated 1.4.99 is annexed herewith and marked as Annexure-1.

4.3 That your applicant beg to state that she joined as a Medical Officer in the year 1999 and she was initially posted at 31 Assam Rifles, Lakhra Under DGAR Shillong and she has got a 2 years old baby and the husband of the petitioner is residing at Aligarh (UP) in connection with his job, husband of the applicant is a Private Medical practitioner, therefore applicant has no other alternative but to stay in the present place of posting at Zakhma, which is situated in a very Remort Area and the said area ^{is} ~~is~~ insurgency ^{area} ~~prox~~ area along with her two years baby more over the applicant is suffering from acute Bronchial Asthma. Thereafter it is very difficult on the part of the applicant to stay in a very far off place at Zakhma, at this crucial stage, when the child is only 2 years old.

It is further stated that Zakhma is situated in a very high attitude in a very Remote Area, in the state of Nagaland being a disciplined officer applicant carried out the

Nalasha Velma

transfer order and joined at Zakhma in the month of August 2000 at 29 Assam Rifles, as a result of her posting in high attitude place at Zakhma applicant is now suffering from frequent attack of Bronachial Asthama. In such a compelling circumstances your applicant by her representation dated approached to the competent authority for her transfer to a choice station specially on medical ground and also, due to the problems stated above. In her representation she addressed to the Secretary Government of India, Ministry of Health and Family Welfare, New Delhi. She prayed for her transferred posting of her choice station either at (1) Aligarh CGHS/P&T Dispensary or (2) New-Delhi CGHS/P&T Dispensary especially on medical and health ground and also due ^{to} ~~the~~ problem being ^{fixed} by the applicant for staying alone, with her ~~maxx~~ two years old baby in a remote insure-
gency prone area at Zakhma in the State of Nagaland on extreme compassionate ground.

Copy of the representation dated is annexed herewith and marked as Annexure -2.

4.4 That the applicant beg to state that the Government of India, Ministry of Finance has already issued an office Memorandum bearing letter No. 20014/3/83-E.IV dated 14.12.83, whereby it is ordered that the Central Government Civilian Employees who has rendered less than ten years service is entitled to choice station posting on completion of three years fixed tenure in North Eastern Region, although the applicant has completed about 2 years service in N.E. Region therefore on extreme compassionate ground as stated above the case of the

Natasha Veena

applicant should be considered for here posting at choice station
as ^{for} in a special case a normal and healthy family ~~the~~ life. The relevant portion of the O.M. dated 14.12.83 is quoted below :

" Subject : Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region - improvements thereof .

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland, Tripura and the Union Territories of Arunachal Pradesh and Misoram has been engaging the attention of the Government for sometime. The Government had appointed a Committee under the Chairmanship of Secretary Department of Personnel & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Central Government employees serving in this region and to suggest suitable improvements, the recommendations of the Committee and the President is now pleased to decide as follows :

i) Tenure of Posting/Deputation.

There will be a fixed tenure of posting of 3 years at a time for officers with services of 10 years or less and of 2 years of service at a

Natasha Verma

time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. The period of deputation of the Central Government employees to the States/Union Territories of the North Eastern Region will generally be for 3 years, which can be extended in exceptional cases in exigencies of public service as well as when the employees concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended *.

Therefore in terms of the office memorandum issued by the Government of India, Ministry of Finance dated 14.12.83 the case of the applicant may be considered, on extreme compassionate ground, for posting at her choice station. The office memorandum was issued with the object to attract and retain the Central Government Civilian Officers having All India Transfer Liability for rendering service in the North Eastern Region. Therefore the special incentive has been granted by the Government of India for the Central Government Civilian employees, who have completed their fixed tenure posting making them entitled to get the fruits of the office memorandum dated 14.12.83 issued by the Government of India, Ministry

Natasha Verna

Ministry of Finance have also issued a revised order in the recent post in this regard vide O.M. dated 22.7.98 on the same terms and conditions as laid down in the O.M. dated 14.12.83 issued by the Ministry of Finance, Department of Expenditure, New Delhi. It is relevant to mention here that she is a permanent resident of Aligarh, in the State of U.P. and she was posted from outside the state N.E. Region as such O.M. stated above are applicable in her case.

Copies of the O.M. dated 14.12.83 (extract) and copy of the O.M. dated 22.7.98 are annexed as Annexure - 3 and 4 respectively.

4.5 That your applicant beg to state that although she has not completed her three years service in N.E. Region therefore the case of the applicant does not fall within the O.M. dated 14.12.83 but as because her husband is working at Aligarh and she ^{is having} ~~was~~ a two years old baby, and the applicant has been suffering from acute Bronchial Asthma therefore, it is very difficult on the part of the applicant to stay at Zakhma with her baby and it is also very difficult to take care of her baby on the part of the applicant as because her husband is working ~~is~~ at Aligarh and she is suffering from Bronchial Asthma. Therefore your Lordships may be pleased to consider the case of the applicant for posting of her choice station on extreme compassionate ground, in terms of O.M. dated 14.12.83 so that your applicant can stay with her husband to lead a normal and healthy family life, the applicant although submitted, her representation ^{yet} but the case of the applicant not ^{yet} considered by the respondent although there is vacant post of Medical

Matilda Verma

Medical Officer where the applicant gave option ~~for~~ her choice.
Station.

4.7 This application is made bonafide and for the ends of ~~ju~~ justice.

5. Grounds for relief with legal provisions.

5.1 For that the applicant is suffering from ~~acute~~ acute Bronchial Asthma and presently posted at Zakhma in a very remote ~~prone~~ insurgency ~~prone~~ Area situated ~~at~~ a very high attitude location in the State of Nagaland and also on the ground that applicant facing very difficulty to stay at Zakhma with her two years old baby.

5.2 For that, the case of the applicant deserves to be consider~~re~~ relaxing the norms laid down in O.M. 14.12.83, 1.12.88 and 22.7.98 regarding fixed tenure on extreme compassionate ground .

6. Details of remedies exhausted.

That the applicant states that she has no other alternative and other efficacious remedy than to file ~~this~~ this application before this Hon'ble Tribunal. Representations through proper channel were submitted by the applicant but no action has been initiated by the respondents till finding of this application.

7. Matters not previously filed or pending with any other court.

The applicant further declare that she has not filed any application writ petition or suit regulating the

natasha Verma

matter in respect of which this application has been made before any court or any other authority of any other Bench of the Tribunal nor any such application writ petition or suit is pending before any of them.

8.

Relief sought for :

Under the facts and circumstances stated in paragraph 4 above, the applicant prays for the following reliefs.

8.1

That the respondents be directed to consider the transfer and posting of applicant ~~either~~ ^{either} ~~wither~~ at Aligarh CGHS/P&T Dispensary or New Delhi, CGHS/P&T on extreme compassionate ground

9.

Interim Relief prayed for :

Pending disposal of this application on observation be made that ~~and~~ pendency of this application shall not be a bar for respondents to issue transfer and posting order in respect of the applicant in terms of the option submitted to the authorities on

10.

.....

This application is filed through advocate.

11.

Particulars of the I.P.O.

i. I.P.O. No. : 5G 422051

ii. Date of Issue : 15-2-2007

iii. Issued from : G.P.O. Guwahati.

iv. Payable at : G.P.O. Guwahati.

12.

List of enclosures :

As stated in the Index.

nataha Veena

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-10-

VERIFICATION

I, Dr. (Mrs) Natasha Verma, wife of Dr. N.K. Singh aged about 20 years working as a Medical Officer in 31 Assam Rifles, C/O 99 APO, do hereby verify that the statement made in para 1 to 4 and 6 to 12 are true to my knowledge and those made in paragraph 5 are true to my legal advice which I believe to be true and I have not suppressed any material fact.

And I sign this verification on this 16th day of February 2001 at Guwahati.

Natasha Verma
Signature.

Annexure I

REGISTERED

2-4
2-8

No. A. 12025/ 208/ 98-CHS.I
Government of India
Ministry of Health & Family Welfare
(Department of Health)

Nimrana Bhawan, New Delhi-110011
dated the

MEMORANDUM

11/4/99

SUBJECT : SPECIAL RECRUITMENT TO THE MEDICAL OFFICER GRADE
OF CENTRAL HEALTH SERVICE FOR ASSAM RIFLES.

The Union Public Service Commission recommended
Dr. Natasha Verma for appointment to the post
of Medical Officer in the Central Health Service on the basis of Spl. Recrt
for Assam Rifles. The President is pleased to give an offer of
appointment to Dr. Natasha Verma as Medical Officer on
regular basis under Assam Rifles on the following terms and conditions:-

(i) The appointment is on an officiating basis only on probation
for a period of two years from the date of appointment which may be
extended at the discretion of the competent authority. He/She
will be considered for confirmation in the Medical Officers Grade
after satisfactory completion of probation. The officer may be
required to undergo such training as Government may prescribe.
Failure to complete the period of probation to the satisfaction of
the competent authority will render the candidate liable to be
discharged from service at any time without any notice and assigning
any reason or reversion to substantive post on which the candidate
may be retaining a lien. After the satisfactory completion of
period of probation the termination will be by giving one month's
notice on either side. The appointing authority, however, reserves
the right of terminating his/her service forthwith or before the
expiration of the stipulated period of notice by making payment
to him/her for the unexpired period.

THE CANDIDATE SHOULD HAVE COMPLETED SATISFACTORILY THE
COMPULSORY ROTATING INTERNESHIP BEFORE JOINING SERVICE. IN CASE
WHERE THIS HAS NOT BEEN COMPLETED, ALL DETAILS SHOULD BE
FURNISHED FOR CONSIDERATION OF THE GOVERNMENT.

(ii) The scale of pay of the post is Rs.8000-275-13500. The initial
pay of such candidates who are in govt. Service will be fixed
according to the rules and those who are not in service will be
fixed at the minimum of the pay scale.

(iii) Private practice of any kind whatsoever including laboratory
and consultant practice is prohibited.

page....2

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(iv) Dearness and other allowances will be admissible according to orders of the Central Government.

(v) Non-practicing allowances is admissible according to orders/instructions of the government, issued from time to time.

(vi) The officers will be required to contribute compulsorily to the G.P. Fund in accordance with the rules in force from time to time.

(vii) He/She is required to contribute towards central Govt. Employee's Group Insurance Scheme, 1980 at such rates as may be prescribed by the Government according to rules.

(viii) The appointment carries with it the liability to serve in any part of India or outside.

(ix) The officers shall, if so required, be liable to serve in Defence service or post connected with the Defence of India for a period of not less than 4 years including the period spent on training if any, provided:-

- The officer shall not be required to serve as aforesaid after the expiry of ten years from the date of appointment.
- The officer shall not ordinarily be required to serve aforesaid after attaining the age of 45 years.

(x) A declaration regarding the marital status in the enclosed proforma may be sent to this Ministry immediately.

(xi) On appointment the officer will be required to take an oath of allegiance to the Constitution of India or make a solemn affirmation to that effect in the prescribed proforma.

(xii) POST GRADUATE ALLOWANCE

A medical graduate appointed to the post of Medical Officer or Senior Medical Officer or Chief Medical Officer including Chief Medical Officer (Non-functional Selection Grade) for which possession of a recognised Post-graduate qualification is not essential, shall be given over and above the pay admissible in the relevant scale, Post-Graduate allowance per month as per relevant orders/instructions, for possession recognised Post Graduate diploma(s) or post Graduate Degree respectively specified in CHS Rules, 1996, or under the Indian Medical Council Act, 1956 (102 of 1956). The allowance shall be payable only at the rate of the allowance admissible for possessing recognised Post Graduate Degree to an officer who possess both recognised Post Graduate Degree and Diploma.

....page3

(xiii) He/She has been medically examined and found fit.

(xiv) His/Her character and antecedents have also been got verified and there is nothing against him/her.

(xv) Other terms and conditions will be regulated by the relevant rules and orders that may be in force from time to time.

(xvi) NO REQUEST FOR EXTENSION OF JOINING TIME FOR DOING POST GRADUATION OR CONTINUANCE OF POST GRADUATION WILL BE ENTERTAINED UNDER ANY CIRCUMSTANCES. THE CANDIDATES WILL HAVE TO CHOOSE BETWEEN POST GRADUATION OR JOINING THE CENTRAL HEALTH SERVICE.

(xvii) NO REQUEST FOR CHANGE IN THE PLACE OF POSTING WILL BE ENTERTAINED UNDER ANY CIRCUMSTANCES.

(xviii) The appointment is provisional and is subject to the Caste/Tribe Certificate being verified through the proper channels and if the verification reveals that the claim to belong to Scheduled Caste/Scheduled Tribes/ Other Backwards Classes as the case may be is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for productions of false certificate.

2. The Ministry may please be informed within 30 days from the date of issue of this Memorandum whether or not the offer of appointment in Assam Rifles on the above terms and conditions is acceptable to him/her and also return the declaration. If no reply is received within this stipulated period, it will be presumed that he/she is not interested in the offer which will be treated as cancelled.

3. In case the offer is acceptable he/she should report for duty to the Director General, Assam Rifles, Shillong - 793011

positively within 30 days from the date of issue of this Memorandum under intimation to this Ministry. If no reply is received and he/she does not report for duty within the stipulated period of 30 days the offer of appointment will be treated as cancelled.

is the appointment of Dr. Natasha Verma provisional and is subject to following certificate(s) being verified by UPSC/this Ministry:

1. Compulsory Rotating Internship Certificate.
2. Original M.B.B.S. Degree.
3. Original SC/ST/OBC certificate in the prescribed form from the competent authority.
5. If the declaration given or any information furnished by the officer proves to be false or the officer is found to have wilfully suppressed any material information he/she will be liable for removal from service and such other action as Government may deem necessary.

IN ALL FUTURE CORRESPONDENCE THE FILE NUMBER GIVEN AT THE TOP OF THIS "ORDINARY" MAY BE QUOTED.

H.N.YADAV

(H.N.YADAV)
UNDER SECRETARY TO THE GOVT. OF INDIA

Tel. No. 3013968.

To,

Dr. Natasha Verma,

H.No.103/D,

Krishna Nagar,

Mathura - 281004 (UP)

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DECLARATION

29

I, Dr. NATASHA VERMA

declare as under:-

- * 1. That I am unmarried/a widow/a widower.
- * 2. That I am married and have one wife living.
- * 3. That I am married and have more than one wife living. Application for grant of exemption is enclosed.
- * 4. That I am married and that during the life time of my spouse I have entered another marriage. Application for grant of exemption is enclosed.
- * 5. That I am married and my husband has no other wife living to the best of my knowledge.
- * 6. That I have contracted a marriage with a person who has already one wife or more living. Application for grant of exemption is enclosed.

2.** I solemnly affirm that the above declaration is true and I understand that in the event of the declaration being found to be incorrect after my appointment, I shall be liable to be dismissed from service.

Signature

Natasha Verma 29 April 77

Name in Block Capitals

Dr. NATASHA VERMA

NOTE : * Please delete clauses not applicable.

** Applicable in the case of clauses (1) (2) and (3) only.

4382798

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DIRECTORATE GENERAL ASSAM RIFLES : SHILLONG

MOVEMENT ORDER

1. Rank : Medical Officer (CHS)
2. Name : Dr. Natasha Verma
3. Unit : 31 Assam Rifles
4. Will proceed to : 31 Assam Rifles
5. Nearest Railway Station : Rangapara
6. Date of departure : 17 Apr 99 (FM)
7. If in difficulty the officer will report to the Station Master producing this Movement Order for necessary assistance. On arrival at the Nearest Railway Station, you will be received by representative of the unit for your onward move to the unit.



Message No. 11035/1499/99
Copy forwarded to
M B BRANCH

(S S Rao)
Col
DD (MS):
for Director General AR

Dated, Shillong the 16 Apr 99

1. HQ Arunachal and Assam Range
Assam Rifles
D/0 99 APO
2. 31 Assam Rifles
D/0 99 APO
3. Officers concerned.

INTERNAL

4. Med Branch
5. Officers per file.
6. Office copy.

Date	19	4	99
CO	S. S. Rao		
2IC	A. S. Verma		
	19/4/99		

49/4/99

A

382737

17-

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DETENTION CERTIFICATE

1. Rank : Medical Officer (CHS)

2. Name : Dr. (Mrs) Natesha Verma

3. Unit : 31 Assam Rifles

4. On posting from the Ministry of Health and Family Welfare, the officer reported this Directorate on 12 Apr 99 (FM) and was detained here upto 16 Apr 99 (AN).

5. Nature of duty : Briefing.

6. During the period of detention he was not provided with free accommodation/messing/transport.

(S S Rao)

Col

DD (MS)

for Director General AR

Dated, Shillong the 16 Apr 99

Copy forwarded to

1. Arunachal and Assam Range
Assam Rifles
C/O 99 APD

2. 31 Assam Rifles
C/O 99 APD

3. Officers concerned.

INTERNAL

4. Med Branch

5. Officers pers file.

6. Office copy.

From

Dr. (Mrs.) Natasha Verma
 M.O.
 29, Assam Rifles,
 Zakhma,
 C/O. 99 APC
 Nagaland

Dated,

To

The Secretary
 Government of India
 Ministry of Health and
 Family Welfare,
 Department of Health,
 Nirman Bhawan
 New Delhi - 110 011.

(Through Proper Channel)

Manuscript. A handwritten letter, written in black ink on white paper. The letter is addressed to the Secretary, Government of India, Ministry of Health and Family Welfare, Department of Health, Nirman Bhawan, New Delhi - 110 011. The letter is dated 14.12.83 and is written in English.

Sub: Prayer for Choice of Station Posting Interms

of O.M. dated 20014/3/83-E.IV dated 14.12.83

and also on extreme Compassionate Ground.

Respected Sir,

I like to draw your kind attention on the subject cited above and further beg to state that on the basis of the recommendation of UPSC the undersigned was appointed as Medical Officer vide order dated 1.4.99 and posted at 31 Assam Rifles, Lohkra under DGAF Shillong on 18.4.99. I am having a child aged about 2(two) years. My husband is working at Aligarh (UP) in connection with the job, therefore I do used to stay in place of my work along with my 2(two) years child. I do suffer very often from Bronchial Asthma. However after leaving for a period of about 1 year 4 months at Lohkra the undersigned has been ordered for posting at Zakhma in the State of

Contd...

19-

Nagaland, Zakhma is situated in a very high altitude and also in a remote locality, being a disciplined officer I have joined at Zakhma in a month of August, 2000 at 29 Assam Rifles. As a result of posting in a high altitude place at Zakhma, the undersigned now started facing frequent attack of Bronchial Asthma. Therefore I like to request you to consider my transfer and posting with immediate effect in any of the following places :-

1. Aligarh, CGHS/ P & T Dispensary.

2. New Delhi, CGHS/ P&T Dispensary.

I also beg to state that Government of India, Ministry of Finance has already issued an Office Memorandum bearing letter No. 20014/3/83-E.IV dated 14.12.83, whereby it is ordered that the Central Government Civilian Employees who has rendered less than ten years service is entitled to choice station posting on completion of three years fixed tenure in North Eastern Region, although the undersigned has already completed one and half years in N.E. Region therefore on considering the grounds stated above your honour would be pleased to consider my case for posting at above mentioned Choice Station on compassionate ground, to lead a normal and healthy life. The relevant portion of the office memorandum dated 14.12.83 is quoted below.

"Subject : Allowances and facilities for civilian employees of the Central Government Serving in the States and Union Territories of North Eastern Region and improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North-Eastern Region comprising the States of Assam, Nagaland, Meghalaya, Manipur, Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for sometime. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Central Government employees serving in this region and to suggest suitable improvements, the recommendations of the Committee and the President is now pleased to decide as follows :

1) Tenure of posting/deputation.

There will be a fixed tenure of posting of 3 years at a time for officers with services of 10 years or less and of 2 years of service at a time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of ~~isixty~~ 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. The period of deputation of the Central Government employees to the States/Union Territories of the North & Eastern Region

-4-

From will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

Consideration is given

to the following

Request

Annexure-1

No. 20014/2/83/E.IV
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, the 14th Dec '83

OFFICE MEMORANDUM

Sub: Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region improvement thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Mizoram has been engaging the attention of Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Control Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been taken care of and considered by the Government and the President is now pleased to decide as follows :-

i) Tenure of posting/deputation:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less of 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc., in excess of

All set for
Int'l Ad

of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/Union Territories of the North - Eastern Region, will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

ii) Weightage for Central deputation/training abroad
and Special mention in confidential Records.

XXXXXX XXX XXX XXX

iii) Special (Duty) Allowance :

Central Government civilian employees who have all India Transfer Liability will be granted a Special (Duty) Allowance at the rate of 25 percent of basic pay subject to a ceiling of Rs.400/- per month on posting to any station in the North Eastern Region. Such of those employees who are exempted from payment of Income Tax will, however, not be eligible for this Special (Duty) Allowance. Special (Duty) Allowance will be in addition to any special pay and pre-Deputation (Duty) Allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus Special pay/deputation (Duty) Allowance ~~plus~~ will not exceed Rs.400/- P.M. Special Allowance like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

XXXXXXXXXX

Sd/- S.C. MAHALIK

Joint Secretary to the Government of
India.

24
20-11-88
20-11-88
F. No. 11(2)/97-E.II(B)
Government of India
Ministry of Finance
Department of Expenditure

Annexure - 4
Annexure 3
Annexure 3
(3) 438

Now Dated, United July 22, 1990.

OFFICE MEMORANDUM

Subject: Allowances and Special Facilities for Civilian Employees of the Central Government serving in the States and Union Territories of the North-Eastern Region and in the Andaman & Nicobar and Lakshadweep Groups of Islands — Recommendations of the Fifth Central Pay Commission.

With a view to attracting and retaining competent officers for service in the North-Eastern Region, comprising the territories of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland and Tripura, orders were issued in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 extending certain allowances and other facilities to the Civilian Central Government employees serving in this region. In terms of paragraph 2 thereof, these orders other than those contained in paragraph 1(iv) ibid. were also to apply mutatis mutandis to the Civilian Central Government employees posted to the Andaman & Nicobar Islands. These were further extended to the Central Government employees posted to the Lakshadweep Islands in this Ministry's O.M. of even number United March 30, 1984. The allowances and facilities were further liberalised in this Ministry's O.M. No. 20014/16/86-E.IV/II(1) dated December 1, 1986 and were also extended to the Central Government employees posted to the North-Eastern Council which functioned in the North-Eastern Region.

2. The Fifth Central Pay Commission have made certain recommendations suggesting further improvements in the allowances and facilities admissible to the Central Government employees, including Officers of the All India Services, posted in the North-Eastern Region. They have further recommended that these may also be extended to the Central Government employees, including Officers of the All India Services, posted in Sikkim. The recommendations of the Commission have been considered by the Government and the President is now pleased to decide as follows :

(i) Tenure of Posting/Deputation

The provisions in regard to tenure of posting/deputation contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, read with O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1986, shall continue to be applicable.

(ii) Waiving for Central Deputations/Training Abroad and Special Mention in Confidential Records

The provisions contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, read with O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1986, shall continue to be applicable.

(iii) Special [Duty] Allowance

Central Government Civilian employees having an "All India Transfer Liability" and posted to the specified territories in the North-Eastern Region shall be granted the Special [Duty] Allowance at the rate of 12.5 per cent of their basic pay as prescribed in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1986, but without any ceiling on its quantum. In other words, the ceiling of Rs 1,000 per month currently in force shall no longer be applicable and the condition that the aggregate of the Special [Duty] Allowance plus Special Pay/Deputation (Duty) Allowance, if any, will not exceed Rs 1,000 per month shall also be dispensed with. Other terms and conditions governing the grant of this Allowance shall, however, continue to be

as contained in the order of this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1986. Central Government Civilian employees having an "All India Transfer Liability" and posted to serve in the Andaman & Nicobar and Lakshadweep Groups of Islands are presently entitled to an Island Special Allowance at varying rates in lieu of the Special [Duty] Allowance admissible in the North-Eastern Region. This Allowance shall continue to be admissible to the specified category of Central Government employees at the same rates as prescribed for the different specified areas in the O.M. dated May 24, 1989, but without any ceiling on its quantum. This Allowance shall also henceforth be termed as Island Special (Duty) Allowance. Separate orders in regard to this Allowance have been issued in this Ministry's O.M. No. 12(1)/86-E.II(1) dated July 17, 1990.

Attention is also invited in this connection to the clarificatory orders contained in this Ministry's O.M. No. 11(1)/85-E.II(1) dated January 12, 1990, which shall continue to be applicable not only in respect of the Central Government employees posted to serve in the North-Eastern Region but also to those posted to serve in the Andaman & Nicobar and Lakshadweep Groups of Islands.

(iv) **Special Compensatory Allowances**

Orders in regard to revision of the rates of various Special Compensatory Allowances, such as Flamingo Locality Allowance, Band Climatic Allowance, Tribal Area Allowance, Composite Hill Compensation Allowance, etc., which are location-specific, have either been separately issued or are under issue based on the Government decisions on the recommendations of the Fifth Central Pay Commission relating to these allowances. These orders shall apply to the eligible Central Government employees posted in the specified locations in the North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep Islands, depending on the area(s) of their posting and subject to the observance of the terms and conditions specified therein. Such of those employees who are entitled to the Special (Duty) Allowance or the Island (Special Duty) Allowance shall also be entitled, in addition, to the Special Compensatory Allowance(s) as admissible to them in terms of these separate orders.

Central Government employees entitled to Special Compensatory Allowances, separate orders in respect of which are yet to be issued, will continue to draw such allowances at the existing rates with reference to the 'national' pay which they would have drawn in the applicable pre-revised scales of pay but for the introduction of the corresponding revised scales till the revised orders are issued on the basis of the recommendations of the Fifth Central Pay Commission and the Government decisions thereon.

(v) **Travelling Allowance on First Appointment**

The existing concessions as provided in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 and further liberalised in O.M. No. 20014/10/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(vi) **Travelling Allowance for Journeys on Transfer; Road Money for Transportation of Personal Effects on Transfer; Joining Time with Leave**

The existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 shall continue to be applicable.

(vii) **Leave Travel Concession**

In terms of the existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, the following options are available to a government servant who leaves his family behind at the old headquarters or another selected place of residence, and who has not availed of transfer travelling allowance for the family:

(a) the government servant can avail of the leave travel concession for journey to the Home Town once in a block period of two years under the normal Leave Travel Concession Rules;

OR

(b) in lieu thereof, the government servant can avail of the facility for himself/herself to travel once a year from the station of posting to the Home Town or the place where the family is residing and for the family [restricted only to the spouse and two dependent children of age up to 18 years in respect of sons and up to 24 years in respect of daughters] also to travel once a year to visit the government servant at the station of posting.

These special provisions shall continue to be applicable.

In addition, Central Government employees and their families posted in these territories shall be entitled to avail of the Leave Travel Concession, in emergencies, on two additional occasions during their entire service career. This shall be termed as "Emergency Passage Concession" and is intended to enable the Central Government employees and/or their families (spouse and two dependent children) to travel either to the home town or the station of posting in an emergency. This shall be over and above the normal entitlements of the employees in terms of the O.M. dated December 14, 1983, and the two additional passages under the Emergency Passage Concession shall be availed of by the entitled mode and class of travel as admissible under the normal Leave Travel Concession Rules.

Further, in fulfillment of the orders contained in this Ministry's O.M. No. 20014/10/86-E.IV/E.II(B) dated December 1, 1988, Officers drawing pay of Rs 13,500 and above and their families, for spouse and two dependent children [up to 18 years in respect of sons and up to 24 years in respect of daughters] will be permitted to travel by air on Leave Travel Concession between Agartala/Aizawl/Imphal/Limbar/Silchar in the North East and Calcutta and vice versa; between Port Blair in the Andaman & Nicobar Islands and Calcutta/Madras and vice versa; and between Kavaratti in the Lakshadweep Islands and Cochin and vice versa.

(viii) Children Education Allowance and Hostel Subsidy

The existing provisions as contained in this Ministry's O.M. No. 20014/16-E.IV dated December 1, 1983 shall continue to be applicable. The rates of Children Education Allowance and Hostel Subsidy having been revised in the Department of Personnel & Training O.M. No. 21017/197-Ext (allowances) dated during 12, 1990, the Allowance and Subsidy shall be payable at the revised monthly rates of Rs 100 and Rs 300 respectively per child.

(ix) Retention of Government Accommodation at the Last Station of Posting

The facility of retention of Government accommodation at the last station of posting by the Central Government employees posted to the specified territories and whose families continue to stay at that station is available in terms of the orders contained in the erstwhile Ministry of Works & Housing O.M. No. 12035/24/77-Vol. VI dated February 12, 1984, as amended from time to time. This facility shall continue to be available to the eligible Central Government employees posted in the North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep Islands. In partial modification of these orders, Licence Fee for the accommodation so retained will be recoverable at the applicable normal rates in cases where the accommodation is below the type to which the employee is entitled to and at one and a half times the applicable normal rates in cases where the entitled type of accommodation has been retained. The facility of retention of Government accommodation at the last station of posting will also be admissible for a period of three years beyond the normal permissible period for retention of Government accommodation prescribed in the Rules.

(x) House Rent Allowance for Employees in Occupation of Third Private Accommodation

The orders contained in this Ministry's O.M. No. 11016/1/E.II(B)/84 dated March 29, 1984, and extended in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(xi) Retention of Telephone Facility at the Last Station of Posting

As provided in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, Central Government employees who are eligible for residential telephones may be permitted to retain their residential telephone at their last station of posting, provided the rental and all other charges are paid by the concerned employees themselves.

(xii) Medical Facilities

Families and the eligible dependents of Central Government employees who stay behind at the previous stations of posting on the employees being posted to the specified territories shall continue to be eligible to avail of CGHS facilities at stations where such facilities are available. Detailed orders in this regard will be issued by the Ministry of Health & Family Welfare.

3. The President is also pleased to decide that these orders, in so far as they relate to the Central Government employees posted in the North-Eastern Region, shall also be applicable *mutatis mutandis* to the Civilian Central Government employees, including Officers of the All India Services, posted to Sikkim.

4. These orders will take effect from August 1, 1997.

5. In so far as persons serving in the Indian Audit and Accounts Department are concerned, these orders issue after consultation with the Comptroller and Auditor General of India.

6. Hindi version will follow.

N. Sunder Rajan

(N.SUNDER RAJAN)
Joint Secretary to the Government of India

10 All Ministries/Department of the Government of India [As per standard Distribution List]

Copy (with usual number of extra copies) forwarded to C&AG, UPSC, etc. [As per standard Enforcement List]

Copy also forwarded to Chief Secretary, Andaman & Nicobar Islands and Administrator, Lakshadweep.